

(v) cost control methods have been introduced for reduction in cost at all levels;

(vi) efforts are being made for reducing the non-operational administrative expenses; and

(vii) workers' participation scheme in the management of the mills is being encouraged.

Proposals/tenders received by CIL from MAMC

1007. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) what are the details of the proposals/tenders received by the Coal India Limited, Calcutta during the years 1983 and 1984 from the Mining and Allied Machinery Corporation Limited, Durgapur, West Bengal in connection with the supply of machinery and equipment in association with certain internationally reputed firms from abroad;

(b) whether it is a fact that the MAMC is not being given due weightage in the matter of such supplies; and

(c) what are the reasons for which Coal India Limited have not yet cleared the proposals/tenders?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE):

(a) Proposals/tenders received by the Coal India Limited, Calcutta during the years 1983 and 1984 from the Mining and Allied Machinery Corporation Limited, Durgapur, West Bengal relate to the supply of longwall face equipment, road headers, dirt headers, motor for shearer and hydraulic powered support.

(b) No, Sir.

(c) The information is being collected and will be laid on the Table of the House.

Confiscated goods lying in Customs Warehousing in Bombay

1008. SHRI BHAGATRAM MANHAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of cases are pending under adjudication,

appeal, revision proceedings and prosecutions relating to confiscated goods lying in warehouses of the Collectorate of Customs, Bombay;

(b) if so, what are the details of such cases which have not been settled so far and the reasons therefor;

(c) whether it is a fact that the Collectorate of Customs, Bombay have received some complaints about the damage of goods and pilferages in Prabhadevi Warehouse;

(d) if so, what are the details thereof and what steps have been taken to shift the goods to safer and commercial places; and

(e) what is the value of goods lying in each of the warehouses in Bombay and since when these are lying stating the value thereof and what are the reasons for not auctioning the goods which are not under dispute?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (e). Information is being collected and will be laid on the Table of the House.

Manipulation of excise records by M/s. Indian Metals and Ferro Alloys Limited, Orissa.

1009. SHRI VITHALRAO MADHAV-RAO JADHAV: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1054 given in the Rajya Sabha on the 8th May, 1984 regarding manipulation of excise records by M/s. Indian Metals and Ferro Alloys Limited and state:

(a) whether the investigation in this regard has been completed; and

(b) if so, the outcome thereof and what appropriate action under the Central Excise and Salt Act, 1944 and the rules framed thereunder has been taken against the Company?